

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 2933
(To be answered on the 5th August 2021)**

REGULATION OF DRONES

2933. SHRI L.S. TEJASVI SURYA

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

- (a) whether the Government has officially notified the Drone Regulation Rules and if so, the details thereof;
- (b) whether the Government distinguishes between drones used for professional videography and the Unmanned Aerial Vehicles (UAVs) used for defense purposes and if so, the details thereof; and
- (c) whether the Government proposes to regulate usage of drones more strictly in border States and UTs like J&K, Ladakh and Arunachal Pradesh as compared to hinterlands and other major tourist destinations and if so, the details thereof?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री

(GEN. (DR) V. K. SINGH (RETD))

(a) Yes, Sir. Unmanned Aircraft System (UAS) Rules, 2021 have been notified on 12 March 2021. The Rules cover the various aspects of drone usage viz, registration, ownership, transfer, import, operation of drone traffic management, payment of fees and penalties etc. All civilian drone activities are regulated by the UAS Rules, 2021.

(b) The provisions of UAS Rules, 2021 are applicable to Unmanned Aerial Vehicles (UAV) for civilian purposes including professional videography. Operation of UAVs for defence purposes is not covered under UAS Rules, 2021.

(c) As per Rule 37(2)(e) under UAS Rules, 2021, no UAS shall be flown within 25 kilometer from international border which includes Line of Control (LoC), Line of Actual Control (LAC) and Actual Ground Position Line (AGPL). As per Rule 37(3) of the UAS Rules, 2021, use of drones in restricted areas is permissible only after the approval of the Central Government, in exceptional

circumstances.

In order to counter the threat of non-compliant drones in the country, necessary Standard Operating Procedure (SOP) have been issued on 10 May 2019 by Ministry of Home Affairs, which include measures to be taken by the Central and the State Governments, in consultation with security agencies.
